

LOK SABHA DEBATES

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LOK SABHA

Wednesday, September 1, 1976/
Bhadra 10, 1898 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri H. V. Koujalgi who passed away at Bailhongal in Belgum District of Karnataka on the 30th August, 1976 at the age of 67.

Shri Koujalgi was a Member of Third Lok Sabha during the year 1963-67 representing Belgaum constituency of the former Mysore State. Prior to that he was Member, Bombay Legislative Assembly from 1952-62 and of Mysore Legislative Assembly from 1956-62.

A soft spoken and amiable person, Shri Koujalgi used to take active interest in the proceedings of the House. He also took keen interest in the development of the rural areas and he held several offices in the local bodies in his home State. He was also the Revenue Minister of erstwhile Mysore State and also held the office of Chairman of Mysore State Financial Corporation during the years 1959-63.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

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The House may stand in silence for a short while to express its sorrow.

Members stood in silence for a short while.

11.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976 AND TAMIL NADU URBAN LAND (CEILING AND REGULATION) ACT, 1976 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-sections (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Third Amendment Rules, 1976, published in Notification No. G.S.R. 1049 in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 1107 in Gazette of India dated the 24th July, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11341/76].

(2) (i) A copy of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976, (President's Act, No. 34 of 1976) published in Gazette of India dated the 3rd August, 1976, under sub-section

[Shri H. K. L. Bhagat]

(3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

(ii) An explanatory statement (Hindi and English versions) on the above Act indicating inter-alia the reasons for not laying the Hindi version. [Placed in Library. See No. LT-11342/76].

PETROLEUM RULES, 1976 AND ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR LEATHER AND LEATHER GOODS INDUSTRIES FOR 1973-74

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table—

(1) A copy of the Petroleum Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 479(E) in Gazette of India dated the 26th July, 1976 issued under sections 4, 5, 11, 21, 22, and sub-section (1) of section 29 of the Petroleum Act, 1934 together with an explanatory note [Placed in Library See No. LT-11343/76].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Leather and Leather Goods Industries for the year 1973-74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-11344/76].

INDIAN POLICE SERVICE (FIXATION OF CADRE STRENGTH) 12TH AMENDMENT REGULATIONS 1976 AND INDIAN POLICE SERVICE (PAY) 13TH AMENDMENT RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of each of the following Notifications (Hindi and

English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1976, published in Notification No. G.S.R. 765(E) in Gazette of India dated the 25th August, 1976.

(ii) The Indian Police Service (Pay) Thirteenth Amendment Rules, 1976, published in Notification No. G.S.R. 766(E) in Gazette of India dated the 25th August, 1976. [Placed in Library See No. LT-11345/76].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND STATEMENT re. GOVERNMENT'S DECISIONS ON REPORT OF CENTRAL EXCISE (SELF REMOVAL PROCEDURE) REVIEW COMMITTEE

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 767(E) published in Gazette of India dated the 26th August, 1976 and G.S.R. 1266 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(ii) G.S.R. 1265 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(2) A statement (Hindi and English versions) showing the decisions of Government on the Report of the Central Excise (Self Removal Procedure) Review Committee. [Placed in Library. See No. LT-11346/76].